

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) (Ins) No. 536 of 2019 &
I.A. No. 1857 of 2019**

IN THE MATTER OF:

IDBI Bank Ltd.

....Appellant

Vs.

**Anuj Jain
IRP, Jaypee Infratech Ltd. & Anr.**

....Respondents

With

Company Appeal (AT) (Ins) No. 708 of 2019

IN THE MATTER OF:

**Jaypee Greens Krescent Home Buyers Welfare
Association & Ors.**

....Appellants

Vs.

**Jaypee Infratech Ltd.
Through Anuj Jain, Interim Resolution Profession**

....Respondent

Present:

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwajit Dubey, Mr. Uday Khare, Mr. Aditya Marwah, Ms. Sylona and Mr. Nikhil, Advocates for IDBI Bank & Secured Financial Creditors
Mr. L.K. Bhushan, Advocate for Fixed Deposit Holder
Mr. Mahesh Agarwal and Mr. Rajeev Kumar, Advocates for Adani Infra (I) Ltd.
Mr. Sumant Batra, Ms. Niharika Sharma, Ms. Jannhvi Bhasin and Mr. Sanjay Bhatt, Advocates for RP
Mr. Mohit Singh and Ms. Mitakshara Goyal, Advocates for Jaypee Green Krescent Home Buyers Welfare Association.
Mr. Ronvijay Gohain, Advocate for NBCC India Ltd.
Mr. M.L. Lahoty and Mr. Anchit Sripat, Advocates for Home Buyer
Mr. Hemant Kumar Singh, Advocate for Home Buyer
Mr. Anupam Lal Das, Sr. Advocate with Mr. Vishal Gupta, Mr. Sumeet Sharma and Mr. Divyanshu Gupta, Advocates for Jaiprakash Associates Ltd.

ORDER

22.07.2019: We have heard Mr. Ramji Srinivasan, learned senior counsel appearing on behalf of the Appellant – ‘IDBI Bank Ltd.’ (one of the Financial Creditor), Mr. M.L. Lahoty, learned counsel appearing on behalf of group of allottees, Mr. Sumant Batra, learned counsel appearing on behalf of resolution professional, Mr. Anupam Lal Das, learned senior counsel appearing on behalf of ‘Jaiprakash Associates Ltd.’, holding company/ promoter of the ‘Jaypee Infratech Ltd.’ (Corporate debtor), Mr. Harin Rawal, learned senior counsel and Mr. Mahesh Agarwal, Advocate appearing on behalf of ‘Adani Infra (I) Ltd.’, who propose to submit resolution plan, on the issue whether any period is required to be excluded or any order to be passed, if exclusion is allowed, for the purpose of counting of 270 days of Corporate Insolvency Resolution Process. Hearing concluded on such issue. **Order Reserved.** Counsel for Jaiprakash Associates Ltd. is allowed to file short written submissions, not more than 3 pages, by 24th July, 2019.

Post the case ‘for orders’ on **29th July, 2019** at **2.00 P.M.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/sk